

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.119/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JSWREL
Shri Pratyush Singh, Advocate, JSWREL
Ms. Snehal Upadhyay, Advocate, JSWREL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking a declaration that 81 MW out of the total 540 MW Wind Power Project under SECI Tranche XI, developed by the Petitioner, has been delayed on account of Force Majeure events, including delay in grant of statutory approvals by the State Nodal Agency (SNA) for the Wind Turbine Generator locations, as well as Right of Way issues causing site access disruptions, emanating because of delay in SNA approval, and for extension of the Scheduled Commissioning Date in terms of Article 4.5.1(c), read with Article 11.5.1 of the Power Purchase Agreement dated 1.5.2021 executed between the Petitioner and SECI, till the grant of final approval by SNA.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **7.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

